

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
\*\*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-8395-JK (LD ) of 2024**  
**DATED:- 27 - 05 - 2024**

It is hereby ordered that the Government Order No. 5697-JK(LD) of 2024 dated 01.05.2024 issued under endorsement no. LAW-OIC/5/2024 dated 01.05.2024 is hereby withdrawn/cancelled ab-intio.

**By order of Government of Jammu and Kashmir.**

Sd/-  
(Achal Sethi)  
Secretary to Government  
Dated:- 27.05.2024

No:-LAW-OIC/5/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Commissioner Secretary to Government, General Administration Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer